

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

STARRED QUESTION NO:115

ANSWERED ON:26.11.2001

PRIVATISATION OF AAI

A. VENKATESH NAIK;RAMSHETH THAKUR

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether there is any proposal to privatise Airports Authority of India (AAI);

(b) if so, the reasons therefor;

(c) whether the Airports Authority of India is not willing to share the information made available from civil radars with Defence Authorities;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to issue directions to AAI for sharing information available from civil radars with Defence Authorities?

Answer

THE MINISTER OF CIVIL AVIATION (SHRI SYED SHAHNAWAZ HUSSAIN)

(a), (b), (c), (d) & (e) :- A Statement is laid on the Table of the Sabha.

Statement in reply to parts (a), (b), (c), (d) & (e) of the Lok Sabha Starred Question No.115 for answer on 26th November, 2001 regarding Privatisation of AAI.

(a) & (b) :- There is no proposal to privatise Airports Authority of India (AAI) per se. However, it has been decided to restructure the Airports of AAI as and when found suitable through long term lease. At present, the Airports located at Delhi, Mumbai, Chennai and Kolkata have been taken up for this exercise. The main reasons for this exercise are to bring the standard of services at par with international standards; to improve management culture, efficiency and overall productivity; to unlock the potential for economic benefits arising out of well-managed Airports; and to attract private investment.

(c) :- Airports Authority of India is sharing information derived from Civil Radars with Indian Air Force.

(d) & (e) :- Do not arise.